

(applicable in case of countries where domestic laws do not permit direct export by OEMs); (iii) Major decisions in the acquisition process being taken in a 'Collegiate' manner; (iv) Enhanced transparency in the conduct of field trials; (v) Pre-bid meetings with vendors; (vi) Prohibiting the use of undue influence by the seller for obtaining any contract with the Government; (vii) Prohibiting the engagement of any individual or firm to recommend to the Government the award of a contract to the seller; and the payment of any amount in respect of any such recommendation.

Involvement of a senior army officer in land scam

†2771. SHRI BALBIR PUNJ: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has received a letter from State Government regarding land scam wherein the role of General-Officer-Commanding-in-Chief of Army is doubtful; the army was given concession in stamp duty as this land was purchased in the name of Army for its use, later on the same land was sold to a trust of Haridwar causing a huge loss of Government revenue; and

(b) the actions taken by Government so far in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) A letter has been received from the Govt. of Uttarakhand regarding purchase and sale of land by Army.

(b) The matter is sub-judice in the Honourable High Court of Uttarakhand at Nainital.

Financial scam in DRDO

†2772. SHRI PRABHAT JHA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a financial scam had come to light in Defence Research Development Organisation (DRDO);

(b) if so, the details thereof;

(c) the amount withdrawn from exchequer for this scam; and

(d) the details of action taken by Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) No scam has come to light in Defence Research and Development Organisation (DRDO). However, one DRDO employee, a Cashier, had misappropriated funds causing a loss of Rs.48,80,432/- to the exchequer. On discovery of this during internal audit in 2004, FIR was lodged with Police. The delinquent employee has since been dismissed from the Government Service, and is absconding.

Case of corruption against chairman of ordinance factory board

†2773. SHRI SHREEGOPAL VYAS: Will the Minister of DEFENCE be pleased to state:

(a) whether a case is pending against the Chairman of Ordnance Factory Board;

†Original notice of the question was received in Hindi.